

Government is aware that there are backlog reserved vacancies in various Departments/Ministries.

As per information received from Ministries/Departments, 48,034 backlog reserved vacancies for Scheduled Castes, Scheduled Tribes and Other Backward Classes were filled up during the Special Recruitment Drive held for filling up of backlog reserved vacancies which concluded on 31.3.2012. As reported by various Departments/Ministries, 19,676 backlog reserved vacancies were also filled up during the period April, 2012 to December, 2014 .

The Government constituted a Committee in July, 2013 under the Chairmanship of Secretary, Ministry of Social Justice and Empowerment to make an in depth analysis of the reasons for backlog of filling up of reserved vacancies and suggest measures to enhance the employability of reserved category candidates. Based on the Report submitted by the Committee, action points namely constitution of in-house committee to identify backlog reserved vacancies, to study the reasons for non-filling up of backlog reserved vacancies, review of educational qualifications, conducting Special Recruitment Drive and pre-recruitment training programmes, wherever required, have been finalized and communicated to the Ministries /Departments to make concerted and continuous effort to reduce the backlog reserved vacancies.

Since action is under process for filling up of backlog reserved vacancies, the question of action against officers for not filling up the backlog may not arise at present.

Sanction of prosecution of Government officials

414. SHRI AVINASH PANDE : Will the PRIME MINISTER be pleased to state:

(a) the number of requests for the sanction of prosecution of Government officials received by Government under section 197 of the code of Criminal Procedure, 1973 for offences under the Prevention of Corruption Act, 1988 since the year 2010 for officials of the Indian Administrative Service, Central Secretariat Service, and CBI (Gr. A) officers;

(b) the number of such requests that were permitted and prosecution was sanctioned for such officials during each year; and

(c) the number of such prosecutions that resulted in a conviction, acquittal and dismissal of charges?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH) : (a) It is stated that total 100,10 and 9 requests have been received against IAS officers, CSS officers and CBI Gr. 'A' officers respectively.

(b) It is stated that total 66, 8 and 6 requests were permitted during the period and prosecution was sanctioned against IAS officers, CSS officers and CBI Gr. 'A' officers respectively. Year-wise breakup is mentioned in the table below:

Year	IAS	CSS Gr. 'A'	CBI Gr. 'A'
2010	20	01	03
2011	14	03	02
2012	09	01	01
2013	10	03	Nil
2014	11	Nil	Nil
2015 (till 21.07.2015)	02	Nil	Nil

(c) It is stated that all the aforesaid requests in which sanction for prosecution has been received are still under trial. Hence, there is no input for conviction, acquittal and discharge.

Appointment of Safai Karamcharis

†415. DR. VIJAYLAXMI SADHO : Will the PRIME MINISTER be pleased to state:

(a) the number of Safai Karamcharis appointed in various departments of Central Government during the last three years;

(b) the number of posts of Safai Karamcharis, reserved for the candidates belonging to General, Other Backward Classes, Scheduled Castes and Scheduled Tribes respectively and the number of posts filled up out of those during the last three years and the details thereof, department-wise;

(c) whether Safai Karamcharis are given promotions or adjusted against other posts by the various departments of Government, the procedure thereof; and

(d) the number of Safai Karamcharis promoted or adjusted against other posts, the details thereof, year-wise and category-wise?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH) : (a) to (d) Information is being collected and will be laid on the Table of the House.

†Original notice of the question was received in Hindi.